

ACT No. XIII OF 1938.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 8th
April, 1938.)

An Act to amend the law relating to salt as at present in force in Sind.

WHEREAS, by the Government of India Act, 1935, salt has been classified as a matter to which the executive authority of the Central Government extends, and it is, therefore, expedient to amend certain enactments in force in the Province of Sind relating to salt so as to vest in the Central Government powers of control in respect of that matter; It is hereby enacted as follows:—

1. This Act may be called the Sind Salt Law Amend- Short title.
ment Act, 1938.

2. With effect on the 1st day of April, 1938, the Trans- Amendment
port of Salt Act, 1879, as in force in Sind, and the of certain
Bombay Salt Act, 1890, as in force in Sind, are hereby enactments.
amended to the extent and in the manner stated in the
Schedule.

3. Any appointment, notification, rule, order, Saving of rules,
exemption, licence, pass, permit or power in force before to., made by
the commencement of this Act and made, issued or previous autho-
conferred by an authority, for the making, issuing or rities,
conferring of which a new authority is substituted
by or under this Act, shall, unless inconsistent with
this Act, be deemed to have been made, issued or
conferred by such new authority unless and until
cancelled or withdrawn or superseded by an appoint-
ment, notification, rule or order made or issued by
such new authority.

THE SCHEDULE.

Price anna 1 or 1½d.

Sind Salt Law Amendment. [ACT XIII OF 1938.]

THE SCHEDULE.

(See section 2.)

PART I.—*The Transport of Salt Act, 1879 (XVL of 1879), as in force in Sind.*

In sections 3 and 6, for the words "Provincial Government of Sind", wherever they occur, the words "Central Government" shall be substituted.

PART II.—*The Bombay Salt Act, 1890 (Bombay Act II of 1890), as in force in Sind.*

1. In sub-section (1) of section 4, for the words "Subject to such control of the Central Government, as may be prescribed by rules made under section 45A of the Government of India Act, the Provincial Government of Sind" the words "The Central Government" shall be substituted.

2. In sub-sections (2), (3) and (5) of section 4, and in sections 5, 10, 14, 17, 24, 36, 37, 52, 58 and 59, for the words "Provincial Government of Sind", wherever they occur, the words "Central Government" shall be substituted.

3. In section 25, for the words "Provincial Government of Sind" the words "Central Government" shall be substituted, and for the words "it may proceed" the words "the Provincial Government shall at the request of the Central Government proceed" shall be substituted.

4. Clause (a) of section 36 shall be omitted.

5. In section 60, the words "and in Sind in the Official Gazette," shall be omitted.